

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.4/2019 in O.A. No.1252/2016

Friday, this the 1st day of February 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Mrs. Mamta
w/o Shri Vikas Dabas
H.No.52, Mangesh Pur Village
Delhi – 110 039

..Applicant
(Mr. Randhir Kumar and Mr. Manas Tripathi, Advocates)

Versus

1. Ms. Varsha Joshi
Commissioner,
North Delhi Municipal Corporation
4th Floor, Civic Centre,
Minto Road
New Delhi – 2
2. Shri Pankaj Kumar
The Deputy Commissioner,
Narela Zone
North Delhi Municipal Corporation Narela
Delhi – 110 040

..Respondents
(Mr. R K Jain, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents did not implement the order passed in O.A. No.1252/2016. Today, it is reported by learned counsel for respondents that the order has been implemented by making payment on 31.01.2019. This is

not disputed by learned counsel for applicant. Hence, the contempt case is closed.

There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

February 1, 2019
/sunil/